

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. NO. 1047 of 1996

Date of order : 7.12.2001

Present : Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman
Hon'ble Mr. S. Biswas, Administrative Member

SMT. APARNA BISWAS

VS

UNION OF INDIA & ORS (E RLY.)

For the applicant : Mr. S.K.Ghosh, Counsel

For the respondents : Dr.(Ms.) S. Sinha, Counsel

O R D E R

Per Justice D.N.Chowdhury, V.C.:

The only controversy raised in this application pertains to the cancellation of the written test held in connection with the selection to the post of O.S, Gr.II in the scale of Rs. 1600-2660/- of Personnel Branch, E. Railway, Howrah. By an order dt. 20.8.96, the said writtten examination was cancelled, the legality of which is challenged as arbitrary.

2. The respondents did not file any reply to contest the application.

3. On the basis of available records, it is difficult to adjudicate the matter.

4. In the circumstances, we are of the opinion that ends of justice will be met if a direction is issued to the respondent authorities to treat the instant application as a representation of the applicant and to dispose of the same within a specified time.

5. Accordingly, the OA is disposed of with a direction to the respondents, especially respondent No. 5 i.e. Divisional Personnel Officer, Howrah, to treat the instant OA as a representation of the applicant and to dispose of the same by a speaking order within one months from the date of communication of this order. No costs.

MEMBER(A)

VICE CHAIRMAN